

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **VEES PROPERTIES LIMITED**

Relevant Particulars

1.	Name of corporate debtor	VEES PROPERTIES LIMITED (Formerly known as KGS Developers Limited)
2.	Date of incorporation of corporate debtor	30-11-1974
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U31909TN1974PLC006798
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address: No.10, 2nd Cross Street Raja Annamalaipuram, Chennai, Tamil Nadu, India, 600028
6.	Insolvency commencement date in respect of corporate debtor	03-09-2025
7.	Estimated date of closure of insolvency resolution process	02-03-2026 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	DiMax Restructuring Private Limited IBBI Regn. No: IBBI/IPE-0172/IPA-3/2024-2025/50087
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: B-1A Viceroy Court CHS, Thakur Village, Kandivali (East), Mumbai Suburban, Maharashtra - 400101. Email id: info@dimax.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A-402 Suashish IT Park, Dattapada Road, Borivali (East), Mumbai – 400066. Process Specific Email id: cirp.vpl@gmail.com
11.	Last date for submission of claims	17/09/2025; being the 14th day from the date of appointment of IRP.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers, if any.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1.IP Mr. Alok Murarka (IBBI/IPA-001/IP-P-01934/2019-2020/13006) 2.IP Mr. Rakesh Kumar Tulsyan (IBBI/IPA-001/IP-P01144/2018-19/11970) 3.IP Mr. Dinesh Gopal Mundada (IBBI/IPA-001/IP-P00286/2017-2018/10530)
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) Forms can be downloaded from: https://ibbi.gov.in/home/downloads (b) Details of the authorized representative can be obtained by sending an email at - cirp.vpl@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VEES PROPERTIES LIMITED on 03-09-2025 vide order in CP(IB)/127/CHE/2025

The creditors of VEES PROPERTIES LIMITED, are hereby called upon to submit their claims with proof on or before 17/09/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class Home Buyers, if any in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Ashish Vyas

Authorised Representative of DiMax Restructuring Private Limited

Interim Resolution Professional of VEES PROPERTIES LIMITED

IBBI Reg. No.: IBBI/IPE-0172/IPA-3/2024-2025/50087

Date: 06-09-2025

Place: Mumbai

AFA Validity: December 31, 2025

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI [Pursuant to Section 374(b) of the Companies Act, 2013 and rule 4 (1) of the Companies (Authorised to Register) Rules, 2014]

தாமதப் மாநகராட்சி

மாநகர ஒப்பந்தப்பள்ளி அறிவிப்பு (ஒரு மாதம் இரண்டு உறை முறை) ந.க.எண்.3014/2025(இ1) (ம-1) நாள்: 18.08.2025

PHYSICAL POSSESSION NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051

PUBLIC NOTICE

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TATA CAPITAL HOUSING FINANCE LIMITED

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VEES PROPERTIES LIMITED

PUBLIC NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051

PUBLIC NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051

POSSSION NOTICE (As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

SCHEDULE OF PROPERTY - SCHEDULE - In Erode District, Erode RD, Perundurai SRO, Perundurai Taluk, Puthur Sub Division

Table with columns: Loan Account No., Name of Borrower(s) / Legal Representative(s), Amount & Date of Demand / Repayment, Date of Possession

SCHEDULE OF PROPERTY - SCHEDULE - In Erode District, Erode RD, Perundurai SRO, Perundurai Taluk, Kavandachalappayam Village

Table with columns: Loan Account No., Name of Borrower(s) / Legal Representative(s), Amount & Date of Demand / Repayment, Date of Possession

SCHEDULE OF PROPERTY - SCHEDULE - In Erode District, Erode RD, Perundurai SRO, Perundurai Taluk, Kavandachalappayam Village

Table with columns: Loan Account No., Name of Borrower(s) / Legal Representative(s), Amount & Date of Demand / Repayment, Date of Possession

PUBLIC NOTICE

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ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051

Date: 04.09.2025 Place: Erode

Date: September 06, 2025, Place: Salem

Date: 02-09-2025

